

::NOTIFICATION::

In exercise of the powers conferred by section 9, 10 and 11 of Bharatiya Nagarik Suraksha Sanhita, 2023(Central Act No. 46 of 2023), with regard to the nomenclature of the Courts and designations of the Judicial Magistrate of Jodhpur Metropolitan, Jaipur Metropolitan-I and Jaipur Metropolitan-II, the State Government, in consultation with the Rajasthan High Court, hereby re-designate the nomenclature as follows:-

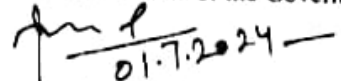
The Chief Metropolitan Magistrate shall now be designated as Chief Judicial Magistrate. The Additional Chief Metropolitan Magistrate shall now be designated as Additional Chief Judicial Magistrate. The Special Metropolitan Magistrate shall now be designated as Special Judicial Magistrate. The Metropolitan Magistrate shall be designated as Judicial Magistrate. The designation of above Judicial Magistrates shall be in accordance with their chronological order such as number 1, number 2, number 3 and so on.

The aforesaid Courts of the Chief Judicial Magistrates, Additional Chief Judicial Magistrates, Judicial Magistrates of the First Class, Special Judicial Magistrates of the above Judicial districts shall exercise powers/jurisdiction over the same categories of cases and/or cases of the same police stations/ areas, as were being exercised by the corresponding erstwhile Courts of the Chief Metropolitan Magistrates, Additional Chief Metropolitan Magistrates, Metropolitan Magistrates, Special Metropolitan Magistrates prior to the issuance of this notification.

Where any erstwhile Courts of the Chief Metropolitan Magistrates, Additional Chief Metropolitan Magistrates, Metropolitan Magistrates, Special Metropolitan Magistrates prior to the issuance of this notification had been earmarked or notified for dealing with any particular categories of cases for any specified area(s), the corresponding successor Courts of Chief Judicial Magistrates, Additional Chief Judicial Magistrates, Judicial Magistrates of the First Class, Special Judicial Magistrates of the above judicial districts shall also exercise powers/ jurisdiction in respect of such particular categories of cases for such specified area(s), in terms of the earlier orders/notifications in this respect.

This notification shall be effective from the 1st day of July, 2024

By Order and in the name of the Governor,


01.7.2024
(Brajendra Kumar Jain)

Principal Secretary to the Government.

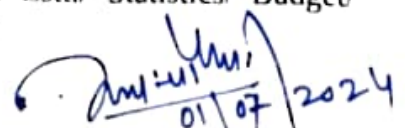
RAJASTHAN HIGH COURT, JODHPUR

No. Gen./II/10/2024/893

Dated: 01.07.2024

Copy forwarded to the following for information and necessary action:-

1. All the Registrars, Rajasthan High Court Jodhpur/ Bench Jaipur (Registrar CPC with a request to upload the same on high court website)
2. The District & Sessions Judge, Jodhpur Metropolitan/ Jaipur Metropolitan-I/ Jaipur Metropolitan-II (also with a request to circulate the same amongst all the concerned courts)
3. A.O.J. Confidential/ RJS Estt./ RJS Leave/ SC Estt./ Statistics/ Budget/ Building/ computer cell, Raj. High Court, Jodhpur.


01/07/2024
REGISTRAR (RULES)